



योग: कर्मसु कौशलम्
IN PURSUIT OF PERFECTION

VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES - TC

AFFILIATED TO GURU GOBIND SINGH INDRAPRASTHA UNIVERSITY, RECOGNISED
BY BAR COUNCIL OF INDIA & APPROVED BY AICTE, NAAC 'A' ACCREDITED
RECOGNISED UNDER SECTION 2(F), ISO 9001:2008 CERTIFIED INSTITUTION



VIVEKANANDA SCHOOL OF LAW & LEGAL STUDIES

IGNIS: VSLLS DEBATE SOCIETY

PRESENTS

VIVEKANANDA INTERNATIONAL DEBATE COMPETITION 2022 (ONLINE)

THEME: ARTIFICIAL INTELLIGENCE
AND DATA BREACH

4-5TH AUGUST, 2022

MEDIA PARTNER:



About VIPS-TC

Vivekananda Institute of Professional Studies Technical Campus (VIPS-TC) is founded on Swami Vivekananda's philosophy of 'Man-Making, Character Building and Nation Building'. Vivekananda Institute of Professional Studies (VIPS) was set up in the year 2000 by Dr S.C. Vats, Chairman, VIPS, a great philanthropist and educationist with the purpose of providing not only quality education but also imparting professional ethics to students, in keeping with its motto- "Yoga Karmasu Kaushalam"- in the pursuit of perfection.

VIPS is affiliated to Guru Gobind Singh Indraprastha University (GGSIPU), Delhi. The institute has been recognised for its impeccable academic standards, accredited an "A" grade by the National Assessment and Accreditation Council (NAAC). VIPS is recognized by the Bar Council of India and approved by the All-India Council of Technical Education. Vivekananda Institute of Professional Studies has also been recognized under Section 2(f), UGC. In acknowledgment of the organization's quality management system, the institute was awarded 'ISO 9001:2008' Certification. VIPS comprises of seven prestigious schools, namely, School of Law and Legal Studies, School of Information Technology, School of Journalism and Mass Communication, School of Business Studies, School of Economics, and School of English Studies.

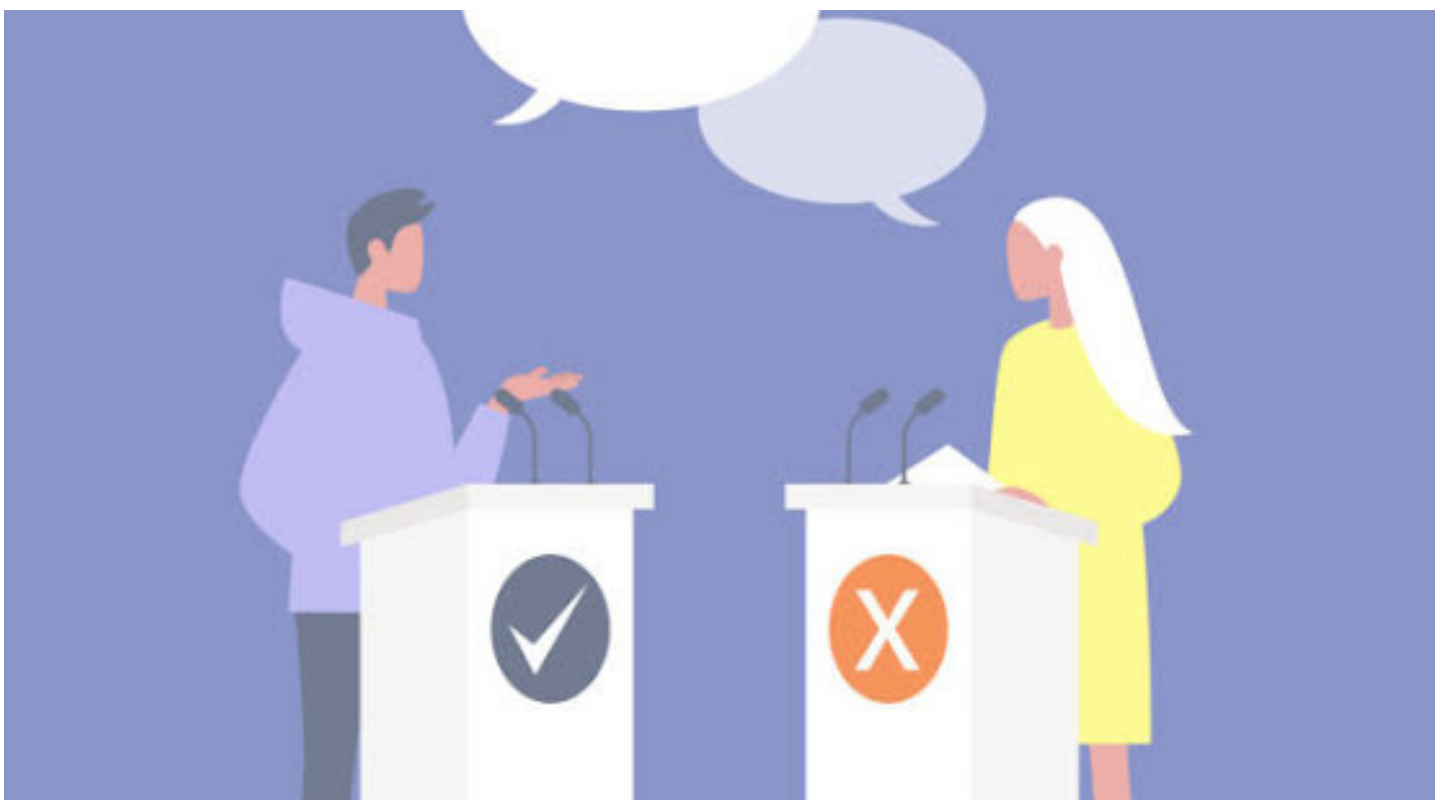
About Vivekananda School of Law and Legal Studies

Since the inception of Vivekananda School of Law and Legal Studies (VSLLS) of Vivekananda Institute of Professional Studies (VIPS) in the year 2000, it has produced nineteen gold medalists, twenty plus judicial officers, and nearly all our students have been placed with highly reputed industries, law firms and senior advocates as also government and non-government establishments. We at VSLLS underscore the conceptual clarity and focus on the creation of research aptitude and critical approach amongst students to prepare them to be good and successful professionals. VSLLS ensures all-round development by engaging students in soft skill training programs, namely, moot courts, alternative dispute resolution mechanisms, research, legal aid, debates etc. VSLLS also has collaborations with foreign and national universities to provide exposure to students at international and national levels. Thus, VSLLS is progressing and marching towards perfection.



About IGNIS

IGNIS The Debate Community of Vivekananda School of Law and Legal Studies is a platform that provides recognition and support for students participating in speech and debate activities. Debating enables participants to elucidate their standpoint by utilizing rhetorical eloquence. It instils in debaters a great sense of poise and confidence. Our mission at VSLLS Debate Community is to connect, support, and inspire a diverse community committed to empowering society while nurturing and honing their oratorical, research and analytical skills. Through regular mock debates and workshops, the members of the society aim to imbibe knowledge that will equip them to perform well. Various competitions at inter, intra, state, and international levels are regularly organized and diversified contemporary issues are debated upon. The society and its functionaries have performed exceptionally and have bagged several prestigious accolades including debates at national and state level. In our humble endeavour to create a community of informed citizens, we shall make earnest attempts at striving towards betterment the times to come.





MESSAGE FROM Mr. Suneet Vats, Vice Chairman, VIPS-TC

Debating brings those ideas into the forefront which remain embedded in the brightest corners of the minds of youth. Youth is laying the bed rock for the colossal technological advancements that will be established tomorrow in order to transform the landscape of this world in future. To broaden their spectrum of thought, it is an essential practice for the youth to develop interest in the functionalities of cyber space and, through this event our aim is to gather and familiarize young minds to the novel setting of Artificial Intelligence.



MESSAGE FROM Prof. Dr. R VenkataRao, Chairperson, VSLLS

The 1st International debate competition by IGNIS has been conceived with the aim to give exposure to the students to analyze and discuss pertinent issues arising in the emerging landscape of Artificial Intelligence and Data Breach. This competition aims to break the shackles and bring together brilliant minds from all across the nations on a single platform, providing them with the eminent opportunity to speak their hearts out on matters of significant relevance in the dynamic arena of cyber world.





MESSAGE FROM Dr. T.V. Subba Rao, Emeritus Professor, VSLLS

This debate competition is a humble initiative by Vivekananda School of Law & Legal Studies, VIPS with a primary vision to provide a platform for the discussion of Artificial Intelligence and cyber space. IGNIS volunteers act as a stimulus of enlightenment to exhort the young aspiring minds from distinct fields of study to pool in their free-spirited, reasoned thoughts and opinions, thereby, contributing to the informed and participative citizenry and building the future the informed youth aspire to build.



MESSAGE FROM Prof. Dr. Rashmi Salpekar, Dean, VSLLS

The competition is organised with an objective that it will enhance the knowledge and understanding of the students about Artificial Intelligence, Data Breach and their concomitant concerns by engaging in extensive discourse. This academic endeavor by IGNIS is an attempt to visit, think and build their perspective by examining the existing framework and improvising it.



ARTIFICIAL INTELLIGENCE

Artificial Intelligence is characterized by a conglomeration of technologies capable of emulating human faculties of perception, comprehension and performance of logic-driven action. These capabilities are further augmented by the ability of the technologies falling within the spectrum of AI to learn from experiences and adapt to the change in the dynamics of the ecosystem such AI systems are expected to thrive within. The ability of AI systems to operate on adaptive algorithms has aided a kaleidoscopic range of sectors like healthcare, retail, manufacturing, communication and banking, among countless others in enhancing their efficacy.

AI systems catalyse growth by automating the manual process but one cannot choose to be naïve about the flip side of the coin. While AI systems possess the potentiality to enhance productivity in an economy, their deployment undeniably pose serious threats to the data protection mechanisms and often lack transparency. AI systems have the capacity to process and analyse data and subsequently, detect patterns which allow adaptive algorithms to reproduce an outcome with remarkable precision. But, in the process of collecting and compartmentalizing our data, AI systems might end up putting our privacy and liberty at stake. Social Media giants, retailers and even our web browsers draw inferences from our clicks, likes, searches and saves to predict our preferences and make recommendations accordingly.

Our interactions with these adaptive algorithms have definitely proved to suit our convenience and are therefore mysteriously turning into indispensable necessities for our survival. But, if people socialize via social media platforms, seek support of the state machinery and perform their day-to-day chores at the cost of losing their data and compromising their privacy, the cyberspace may transform into a dystopian surveillance state. The decision-making process which AI systems undertake are often opaque. Although, such automated solutions are expected to be equipped with an objective lens, one cannot turn a blind eye to the prospect of emergence of bias in AI solutions. It is neither practical nor intelligible to zero in on the exact cause of this bias owing to the inherent complexities in such AI systems.

No wonder it is the driver of future growth but its efficiency through robots will be successful in generating the effectiveness that is brought through the involvement of a human mind. In a technology driven world that enables to access large volumes of data across multiple domains which further leads to various joint ventures and summits across the globe focusing on defense like Defense Cyber Dialogue of 2021, Defense Space Dialogue and many others which pave a way for joint ventures and deepening collaborations.



DATA BREACH

Data is a dangerous weapon that can cause immense damage in countless spheres of the world. The pandemic era of 2020 saw a data revolution produced in haste as a result of necessity. One is expected to work in accordance with the principles elucidated in the United Nations Charter which promote lawful, legitimate and fair use of data. A century of data significance has paved its way which revolutionized Tech targets just as nuclear targets which came into picture at the end of 20th century which were curbed through the establishment of numerous conventions such as nuclear non- proliferation treaty, Biological weapons convention, Chemical weapon convention, etc.

Today, there is an unprecedented need to carve out legislations that govern the cyber world and the development of artificial intelligence across the world to discharge the functions of global dynamism. Multinational companies like Domino's and Marriot have faced data breaches in the recent times. There are several data resolutions which could bring forth divergent solutions to resolve the issues of data breach such as aggregation of data, deidentification of data, encryption, masking, pseudonymization etc. Further, automation of functions has compelled us to carve out several distinctive approaches to deal with the fast-paced digital evolution which can be achieved only through the introduction of digital literacy. Gill v Whiteford and Ruchu v. common cause in United States, Shreya Singhal case and K.S Puttaswamy vs. Union of India in India, TPC violation in Netherlands etc. indicate the entrance of data in the legal sphere.

Strengthening of General Data protection Regulation is essential to facilitate functioning through the use of data in the digital world. Excessive dependence and cyber activism create more problems than they solve and hence, the development of a dedicated framework to look into it can be pursued only when we have proper privacy protocols and management of cyber governance across the globe to delve into the principles of natural justice while establishing interlinks worldwide.

A successful policy can be developed only in case it absolves all the liabilities that the recent amendments create like tackling the issue of treatment of users as commodities on internet and banning of apps developed in various countries by other nations. Originality is promoted through plagiarism checkers, driving is made easy through self-driven cars, smart assistants like Alexa enable us to ease our life but all these services take data and use artificial intelligence which needs to be given due consideration by eliminating the cons which are not so apparent in the pros that have made us dependent on them. Dynamism is the hallmark of a well- designed society and informed changes make dynamism worthwhile.



ELIGIBILITY

1. The competition is open for all the college/university students from all the countries. Students enrolled in any UG/PG course are eligible to participate in the competition.
2. Prior knowledge of law is not prerequisite for participation. The motions will be framed keeping in mind the interests of all the participants.

STRUCTURE

1. The competition will take place over a period of two days.
2. The format of the debate will be based upon the Lincoln-Douglas model of debating with a few modifications which have been enumerated below:
3. The Competition will proceed in a 2 v. 2 Format.
4. Participants are encouraged to register in a team of two under the banner of their respective institution. Under no circumstances an institution will be allowed to register with one student. The OC will match the registrants through randomized allotment a day before the rounds. An institution shall be allowed to send a maximum of two teams for the competition.
5. There will be a pre-break round in the competition. In Post-break, the rounds will be Octa-Finals, Quarter-Finals, Semi-Finals, and The Grand Finale.
6. 5 minutes will be given to each speaker and 1.5 minutes will be given to each team for rebuttals in the pre-break round. The time limit for the post-break rounds shall be 6 minutes per speaker and 2 minutes for the rebuttals. 30 seconds extra will be given to wind up the arguments/points presented. Thereafter, breach of time limit will attract a negative marking of 2 marks per extra minute taken.
7. Motion for the pre-break round will be released 24 hours in advance and the motions for the post-break rounds will be released 30 minutes prior to the commencement of the rounds.
8. In the pre-break round, based on the collective scores of each team, the top 16 teams will proceed to the post break round. Thereafter, in each proceeding round of competition the best team from each virtual room will proceed to the next round.
9. The first warning will be shown at the end of three minutes, with a final warning at the end of four minutes and thirty seconds, after which the speaking time of the participants' will be over.



RULES & CODE OF CONDUCT

1. The competition will be conducted in English language only.
2. Reading out the speech from paper or use of any book, document, or electric gadget during the debate is not allowed. However, one can carry a short note for reference.
3. The participants should ensure proper network connectivity throughout the competition. The host institute shall not be responsible for any issue(s) arising out of technical glitches from the participants' side.
4. Entertainment of any grievance(s) arising out of such issue(s) shall be decided upon by the sole discretion of the Dispute Resolution Committee.
5. The participants must ensure that they are positioned in a well-lit room and ideally in a silent space without any background noise during the competition.
6. It is mandatory for all the participants to turn their videos on during the competition.
7. The participants must refrain from disclosing their identities and their affiliations/institution till the end of the competition and at all times shall represent themselves by means of their respective speaking codes/slot numbers allotted to them during the course of the competition.
8. The participants must maintain professional decorum throughout the competition. Use of unparliamentary language/signs will lead to immediate disqualification or non- consideration of marking.
9. By registering for this competition, the participants shall be agreeing to all rules, terms, and conditions laid forth in this document and any further rules and conditions that the organizing committee of the host institute may lay down further.



CONDUCT AND RESPONSIBILITY OF THE PARTICIPANTS

- The Participants should attend the event on time, show conscientious effort in participating, and conform to the event rules and regulations.
- The Participants must dress in Western Business Attire during debating sessions and follow the dress code till the formal proceedings of the debate are in session. Participants should rename their profile as with the team codes provided.
- If a participant's attire is deemed inappropriate by the DRC, the participant's will be asked to leave the session and return with appropriate attire. Clothes that expose excessive bare skin or are otherwise revealing are deemed inappropriate.
- The Participant are expected to be honest, behave with dignity and treat others with respect and courtesy. The behaviour of any individual should not interfere with the rights of others. This includes the use of appropriate language,actions and attire. The participants are expected not to harass others verbally.
- The Participants should not demonstrate or indulge in any mischief that may disturb the flow of debate in the allocated rooms. Such mischiefs include but is not limited to playing music, pranking or sledging fellow participants, speaking unnecessarily or out of turn or without taking prior permission from the judges.
- The Participants should not photograph, videotape, film, digitally record, or by any other means secretly view, with or without a device, another person without that person's consent in any location where the person has a reasonable expectation of privacy, or in a manner that violates a reasonable expectation of privacy. This section does not apply to lawful security or surveillance filming or recording that is authorised by law enforcement or authorised DRC officials and the institution.
- No Participant should violate, or attempt to violate, other rules that may be adopted by the DRC.
- Every participant will be responsible for his/her internet connectivity. In case of any connectivity issues, an extension can be taken with the prior permission of the judges, but in case of any absence due to internet connectivity VIPS/DRC will not be held responsible and no refund of the fees related requests will be entertained.



- The DRC shall not tolerate any instances of harassment or discrimination based on race, gender, sexual orientation, nationality, religion, age, or disability. Further, the DRC will not tolerate any instances of inappropriate behaviors or unwelcome advances of a sexual nature. If any participant, staff or faculty believes they have encountered harassment or discrimination, they must bring it to the attention of the DRC. The DRC must then investigate the merits of the allegations, and interview all parties involved. Based on the findings of the investigation, the Vivekananda International Debate Competition’s Organizing Committee may take appropriate action as may be deemed necessary.
- The DRC reserves the right to expel participant, team or group thereof from the competition at any time for violating or failing to comply with the event rules, regulations, code of conduct, or any other policy.

THE DISPUTE RESOLUTION COMMITTEE

The 1st Online Vivekananda International Debate will be monitored and shall be subject to the adjudication of the Dispute Resolution Committee (“DRC”). The Committee aims to make sure that the participants have a safe, smooth and a constructive debating experience. However, if in case there arises any discrepancy, the DRC shall then take it up and their decision shall be final.

The Committee shall consist of the following persons:

- I. Dr. Deepa Kaushik [Faculty Convenor]
- II. Dr. Payal Jain [Faculty Coordinator]
- III. Ms. Astha Dhawan [Student Member]
- IV. Mr. Pritthish Roy [Student Member]

JUDGING CRITERIA

Pre-Break Session : Qualifiers

Criteria	Max Marks
Content (Clarity & Understanding of the Subject)	20
Logic & Relevance of Arguments	30
Overall Presentation	20
Grammatical Correctness & Language	10
Relevance of Question asked	15
Answer to the Interjection	5



Post-Break Sessions

(Octa-Finals, Quarter Finals, Semi-Finals & Finals)

Criteria	Max Marks
Content (Clarity & Understanding of the Subject)	30
Logic & Relevance of Arguments	20
Overall Presentation	20
Grammatical Correctness & Language	10
Relevance of Question asked	10
Answer to the Interjection	10

PRIZES

The Best Team: Rs. 25,000/- (330 USD)

Runners Up: Rs. 15,000/- (200 USD)

Best Speaker (National Category)*: Rs. 2,500/- (33 USD)

Best Speaker (International Category)*: Rs. 2,500/- (33 USD)

IMPORTANT INFORMATION

- Early Bird Registration fees for Indian students (per team):Rs.500
- Early Bird Registration fees for International students (per team): \$10
- Last Date for Early Bird Registration: 31st May, 2022
- Limited slots for Early Bird Registration shall be on 'first come-first serve basis'.

- Registration fees for Indian students (per team) (from 1st June): Rs.700
- Registration fees for International students (per team): \$15
- Last Date for Registration: 15 July, 2022
- Registration shall be on first-come-first-serve basis.

**The Best Speaker Awards shall be awarded based on the individual performances in the Pre-Break Rounds.



ORGANIZING COMMITTEE

FACULTY CONVENOR

Dr. Deepa Kaushik

FACULTY CO-ORDINATORS

Ms. Lovleen Sharma

Dr. Payal Jain

Ms. Manini Syali

STUDENT CO-ORDINATORS

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 <https://www.linkedin.com/in/ignis-debsoc-vslls-96977023a>

 <https://m.facebook.com/109519894122001/>

